

Case No.57808/16
FIR No. 764/15
PS: Ranjit Nagar
State Vs. Gaurav Jain

29.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused.

Matter is listed today for consideration.

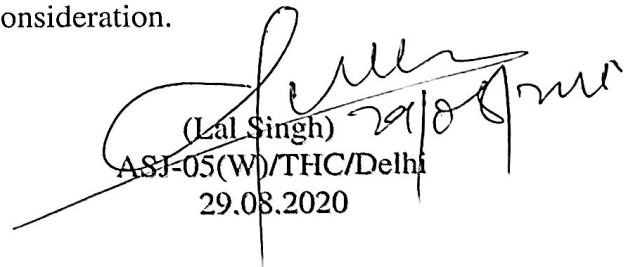
Perusal of file shows that the accused is on bail in this case, however, he is absent today.

In view of present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused for his non joining the proceedings through VC only for today.

On 11.02.2020, Ld.Proxy counsel for the accused submitted that accused and complainant have filed quashing petition before the Hon'ble High Court of Delhi in this matter.

In view of the above, matter is adjourned for 28.10.2020.

Put up on 28.10.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
29.08.2020

Case No.58188/16
FIR No. 06/15
PS: Ranjit Nagar
State Vs. Rama Shankar Yadav & Ors.

29.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Sandeep Banga, Ld. Counsel for the complainant.
None for the accused persons.

Matter is at the stage of consideration.

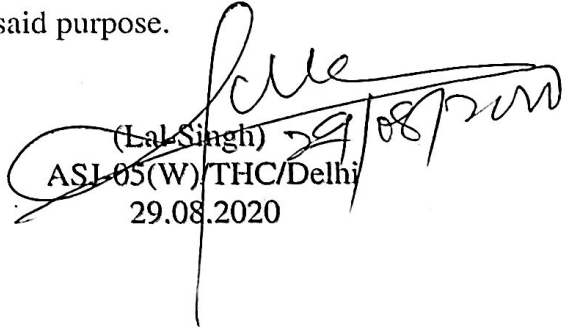
Perusal of file shows that in this case all the accused persons were on bail, however, they are absent today.

In view of the present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for their non joining the proceedings through VC only for today.

This matter was actually at the stage of final argument, however on 27.02.2020, Ld. Counsel for the accused submitted that another connected case bearing FIR No.07/15 P.S. Ranjit Nagar is also pending adjudication before the Ld. ACMM, West, THC, Delhi, and the said FIR case was arisen out of the same incident and, hence, this matter was adjourned for consideration on that point.

In view of the above, matter is adjourned for 28.10.2020.

Put up on 28.10.2020 for abovesaid purpose.


(Lal Singh)
ASL-05(W)/THC/Delhi
29.08.2020

Case No.55998/16
FIR No. 414/13
PS: Khyala
State Vs. Vinod @ Monu & Ors.

29.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

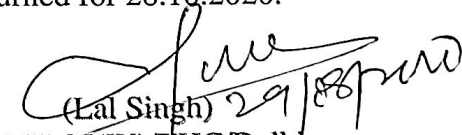
Perusal of file shows that all the accused persons are on bail in this case, however, today they are absent.

In view of the present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused for non joining the proceedings through VC only for today.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 28.10.2020.

Put up on 28.10.2020 for P.E.


(Lal Singh) 29/8/2020
ASJ-05(W)/THC/Delhi
29.08.2020

Case No.58058/16
FIR No. 539/16
PS: Rajouri Garden
State Vs. Ravi @ Ronit & Ors.

29.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

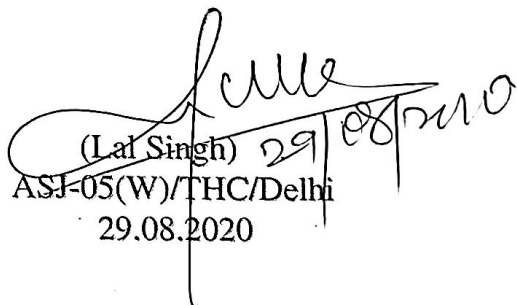
Matter is at the stage of P.E.

Perusal of file shows that in this case all the accused persons were in JC before lock down.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 28.10.2020.

Put up on 28.10.2020 for P.E.


(Lal Singh) 29/08/2020
ASJ-05(W)/THC/Delhi
29.08.2020

Case No.226/18
FIR No.15/18
PS: Ranhola
State Vs. Jacob @ Gunnu & Ors.

29.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.


Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. R.P. Sarwan, Ld. LAC for accused Jacob @ Gunnu & Ashish.
None for accused Naushad.

Matter is at the stage of P.E.
Perusal of file shows that before lock down all the three accused persons are in JC.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 28.10.2020.

Put up on 28.10.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
29.08.2020

Case No.538/18
FIR No. 264/16
PS: Hari Nagar
State Vs. Manpreet Singh Lamba & Anr.

29.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Sarthak Bhatia, Ld. proxy counsel for counsel for both
accused persons alongwith accused No.1 Manpreet Singh
Lamba through VC.

Matter is at the stage of P.E.

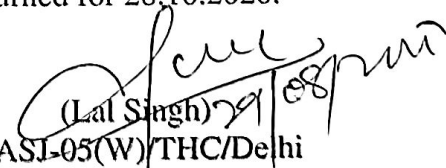
At the very outset, Ld. Proxy counsel for accused persons submits that accused no.2 could not joined the proceedings due to old age and he orally requested for exemption of accused no.2 for today.

In view of the above submissions of Ld. Proxy counsel for accused as well as due to present pandemic situation and in the interest of justice, accused no.2 is exempted only for today for his non appearance through VC.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 28.10.2020.

Put up on 28.10.2020 for P.E.


(Lal Singh)
ASL-05(W)/THC/Delhi
29.08.2020

Crl. Rev. No.407/19
Saurabh Kumar Vs. State

29.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

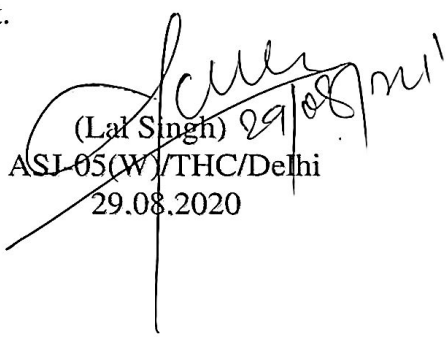
Present : None for the petitioner.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent through VC.

Matter is at the stage of argument on the revision petition.

It is already 2:30 P.M. None appeared for the petitioner.

Therefore, matter is adjourned for 28.10.2020.

Put up on 28.10.2020 for argument.


(Lal Singh) 29/08/2020
ASL-05(W)/THC/Delhi
29.08.2020

RTI No.04/2020
Navinder Oberai Vs. PIO West

29.08.2020

Present : None for the appellant.
Ms. Usha Khattar, PIO West alongwith Sh. Vijay Kumar,
J.A., through VC.

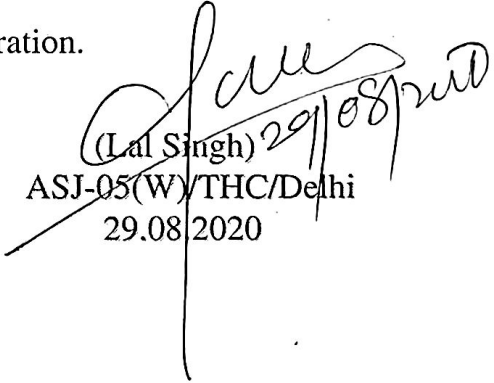
This appeal is listed today for consideration.

Notice issued to the appellant received back unserved on the dedicated email of this court with the report that in the absence of phone number of appellant, appellant could not be informed through WhatsApp. Or phone.

Therefore, in view of the above, matter is adjourned for 07.09.2020.

In the meanwhile, issue notice to appellant for next date of hearing i.e. 07.09.2020.

Put up on 07.09.2020 for consideration.


(Lal Singh) 29/08/2020
ASJ-05(W)/THC/Delhi
29.08.2020

(1)

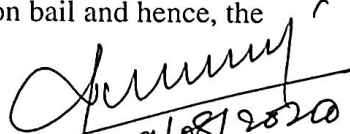
Case No.57694/16
FIR No.162/15
PS: Ranhola
State Vs. Rakesh Kumar
U/s 307/302/34 IPC

29.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Anubhav Dubey, Ld. Counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused Rakesh Kumar for grant of regular bail, is listed today for further arguments.

Ld. Counsel for the applicant/accused submits that in this case there are total six accused persons and out of which four accused persons are on bail as granted by Hon' ble High Court of Delhi. He further submits that the applicant/accused is in custody in the instant matter since March, 2015. He further submits that the applicant/accused has moved petition before the Hon'ble High Court of Delhi for grant of bail, however, the said petition was dismissed as withdrawn, by Hon'ble High Court of Delhi. He further submits that even as per the allegations, the offence u/s 302 IPC is not made out against the applicant/accused, as the applicant/accused as alleged has inflicted the knife blow on the complainant, however, the complainant did not receive any injury from the knife as he caught hold the knife. He further submits that there is no other male member in the family of the applicant/accused. He further submits that the other four co-accused persons are already on bail and hence, the


29/08/2020

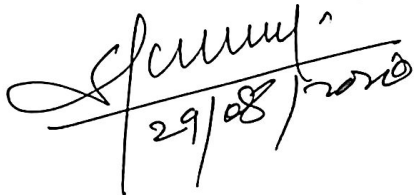
(2)

present applicant/accused may also be granted bail in this case.

Ld. Add. PP for the State has strongly opposed the bail application of the applicant/accused. Ld. Addl. PP has vehemently argued that there is no parity between the present applicant/accused and the other co-accused persons who are granted bail by the Hon'ble High Court of Delhi. He further submits that many other witnesses are yet to be examined. He further submits that there is no force in the arguments of Ld. Counsel for the applicant/accused as all the accused were charged for the offence U/s 302/34 IPC.

I have considered the submissions and perused the file.

PW-1 Rahul Singh @ Ranga is the complainant. PW-1 /complainant in his complaint Ex.PW1/A alleged that accused Rakesh, few months before the incident, forcibly taken Rs.200/- from his father on the pretext of saving him from electricity theft. Complainant in his complaint also stated that on 06.03.2015 at about 1:30 P.M. while celebrating Holi, he and his friends namely Mohit @ Montu and Shiv Kumar had gone to Kureshi Meet Shop, Balaji Road, Vikas Nagar, Delhi, there accused Rakesh met them, who (accused Rakesh) demanded money from him and on this some altercation took place between him and accused Rakesh and thereafter, accused Rakesh left the spot after threatening him to see him. The complainant in his complaint also alleged that after 5-10 minutes at around 1:40 P.M., accused Rakesh again came there alongwith his other associates/co-accused persons and they surrounded him (complainant) and

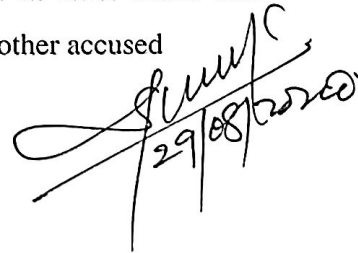

29/08/2020

(3)

his friends and started giving beatings to them. Complainant also alleged that co-accused Vicky @ Thakkar had inflicted knife blow on the neck of Mohit @ Montu and due to that Mohit @ Montu fell down on the ground. Complainant in his complaint also alleged that accused Rakesh had also attacked on him with knife and somehow he caught hold the knife as used by accused Rakesh and in the meanwhile co-accused Pawan @ Pankhi hit him on his head with bricks and due to which he became unconscious. Other friend of the complainant namely Shiv Kumar fled to his house from the spot when complainant and Mohit @ Montu received injuries due to the beatings of the accused persons. Complainant also alleged that thereafter accused Rakesh fled away from there alongwith his other associate/co-accused persons. After some time, complainant somehow managed to take his friend Mohit @ Montu to DDU hospital in a Auto and in the hospital Mohit @ Montu was declared dead.

Complainant who was examined as PW-1, in his examination in chief, reiterated his allegations as made in complaint Ex.PW1/A and stated that on 06.03.2015 at about 1:30 P.M., when he alongwith his friend Mohit @ Montu and Shiv Kumar were present at the spot while celebrating holi, accused Rakesh met them and demanded money from him as 'Hafta' and on this accused Rakesh also abused him and threatened him to see him after some time and thereafter, accused Rakesh left the spot.

PW-1/ complainant in his examination in chief stated that after 10 minutes accused Rakesh Bijliwala alongwith other accused

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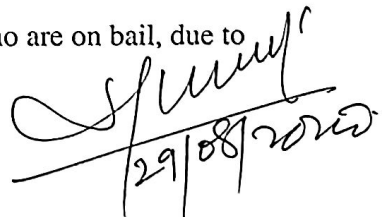
(4)

persons came there and attacked them with knife and bricks and accused Vicky Thakkar gave knife blow on the neck of Mohit @ Montu and consequently Mohit @ Montu had fallen on ground. PW-1/ complainant in his examination in chief also alleged that accused Rakesh gave knife blows to him but he caught hold the knife and he received injuries on his hand. His other friend Shiv Kumar ran away from the spot to his house.

Other eye witness PW-4 Shiv Kumar also deposed on the line of PW-1/complainant. PW-4 also deposed that accused Rakesh gave a knife blow to Rahul/complainant and Rahul caught hold the knife and sustained injuries on his hand. PW-4 also stated that accused Rakesh also gave knife blows to Mohit@ Montu.

Thus, accused Rakesh & Vicky alias Thakkar are the main accused in this case who used knife during the incident and PW-1 specifically mentioned their names as the persons who gave knife blows during the incident. Accused Rakesh has been identified by the PW-1/complainant as well as PW-4 Shiv Kumar during the trial. As per the allegations accused Rakesh also advanced threats to the PW-1/complainant immediately before the incident and further it is accused Rakesh who again came at the spot alongwith his other co-accused persons and started giving beatings to complainant and his friends.

Thus, role of accused Rakesh is clearly distinguishable from the role of other co-accused persons who are on bail. Accused Rakesh cannot claim parity with the other accused persons who are on bail, due to


29/08/2020

(5)

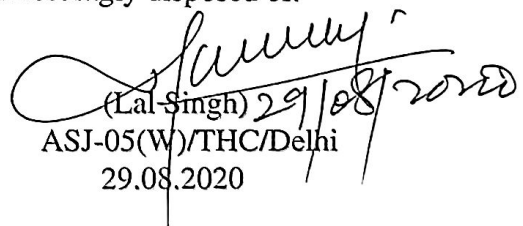
the above mentioned specific allegations against the applicant/accused Rakesh.

As per the allegations applicant/accused Rakesh is the person who has threatened to see the complainant and his friends immediately before the incident and thereafter, within 10 minutes he again came at the spot alongwith other co-accused persons and started beating the complainant and his friend and as such it was accused Rakesh who initiated the quarrel. Moreover, there is specific allegations against the applicant/accused Rakesh that he demanded 'Hafta' from the complainant on which the altercation took place between the accused and complainant. In the instant matter, the allegations against the applicant/accused are very grave and specific. Otherwise also, many other witnesses are yet to be examined.

Thus, keeping in view of the above facts & circumstances as well as specific role of applicant/accused Rakesh in committing the offence and also considering the gravity of offence, no ground for regular bail to the applicant/accused is made out at this stage. Thus, the present application deserves to be dismissed.

Accordingly, the present application for regular bail is dismissed.

Application u/s 439 Cr.P.C., is accordingly disposed of.


(Lal Singh) 29/08/2020
ASJ-05(W)/THC/Delhi
29.08.2020

FIR No. 211/11
PS: Nihal Vihar
State Vs. Amarjeet Singh
u/s 302 IPC
29.08.2020
At 4:30 P.M.

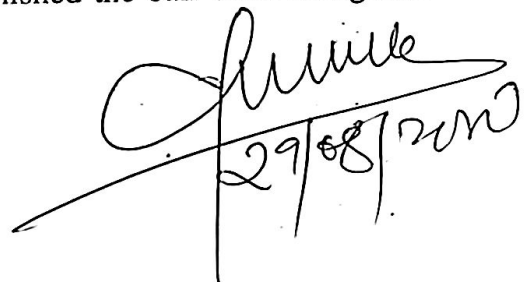
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. S.P. Shukla, Ld. Counsel for the applicant/accused
alongwith surety Sunehra Singh.

Earlier, the proceedings in this matter was heard by undersigned through VC, however, now undersigned has heard the parties in person in court.

Assistant Ahlmad/Ahlmad has reported that the accused was convicted by Ld. Predecessor Court on 19.12.2018 and the original file of this case has already been sent to Hon'ble High Court of Delhi on 27.02.2019.

On 28.08.2020, Reader of the court has sent a copy of the order dated 27.08.2020, as passed by the Hon'ble High Court of Delhi in CRL. A. 453/19, CrI. M.A. No.11421/2020 and CrI. M (Bail) No.7886/2020 titled as Amarjeet Singh Vs. State of NCT of Delhi, as received in the court on 28.08.2020, whereby the Hon'ble High Court has granted interim bail to the appellant/accused for a period of two weeks from the date of his release subject to furnishing the personal bail bond with one surety in the sum of Rs.50,000/- to the satisfaction of trial court concerned.

On 28.08.2020 surety has furnished the bail bond alongwith surety documents.



A handwritten signature in black ink, followed by the date '29/08/2020' written in a similar style. The signature is slanted and appears to be 'Sh. S.P. Shukla'.

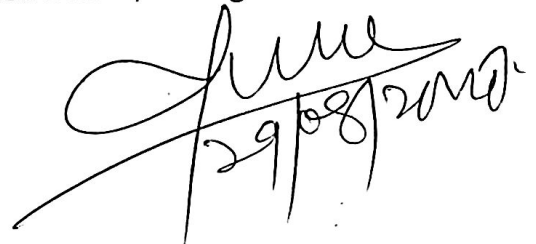
On 28.08.2020, this court has directed to IO/SHO concerned verify the bail bond/surety documents for today.

Reply/report dated 29.08.2020 of HC Surender Rawat No.845/OD, P.S. Nihal Vihar, has been received wherein it is mentioned that on receiving the bail bond he went to address mentioned in the bail bond i.e. RZ-26P/45E, Gali No.8, Indra Park Extn., Palam Colony, New Delhi-45 where surety Sunehra Singh S/o Chhattar Singh met him and told him that accused Amarjeet Singh is his son. It is also mentioned in the report/reply of HC Surender Rawat that voter ID card as annexed with bail bond was matched with the original and same was found genuine. It is further mentioned in the report/reply that statement of one neighbour and RWA President RC Rai also recorded. It is also mentioned in the report/reply that thereafter, he went to State Bank of India where copy of bank statement/pension slip was verified.

Alongwith the report/reply verified document of State Bank of India of Sunehra Singh, statement of President RAW R.C. Rai and statement of one Mahipal Singh and verified documents have been annexed.

Thereafter, today itself, surety has submitted that FDR bearing Account No. 35728070085 in the name of surety Sunehra Singh S/o Chhattar Sing drawn on State Bank of India and same was directed to be verified through IO/SHO/Chowki Incharge, PP, THC, Delhi.

After that HC Mukesh has filed the report mentioning that he has went to SBI Branch, THC, where Sh. Rajesh Bhatia, Manager of the

A handwritten signature in black ink, followed by the date '29/08/2020' written in a similar style.

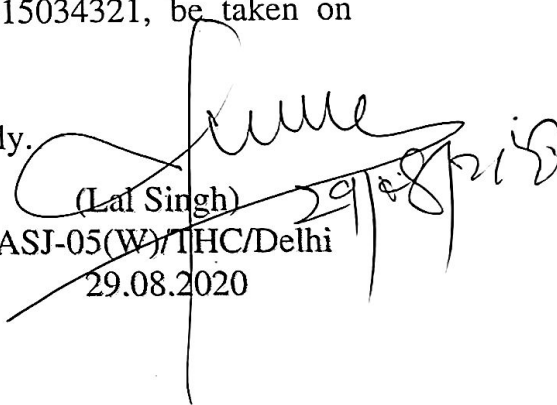
bank has stated that above said FDR can be attested from the Branch from where it was prepared.

Thereafter, the surety Sunehra Singh has submitted fresh FDR bearing A/ No.39615034321 in the sum of Rs.50,000/- in the name of Sunehra Singh, drawn from SBI, THC, Delhi, and same was also directed to be verified.

HC Mukesh No.849/OD P.S. Nihal Vihar has filed a report mentioning that he went to SBI Tis Hazari and met Rajesh Bhatia, Chief Manager and who had checked the FDR bearing A/C No.39615034321 and same was found correct/genuine.

In view of the above, the bail bond is accepted for two weeks. Original FDR bearing A/C No.39615034321, be taken on record.

Release Warrant be issued accordingly.


(Lal Singh)
ASJ-05(W)/THC/Delhi
29.08.2020

FIR No. 211/11
PS: Nihal Vihar
State Vs. Amarjeet Singh
u/s 302 IPC

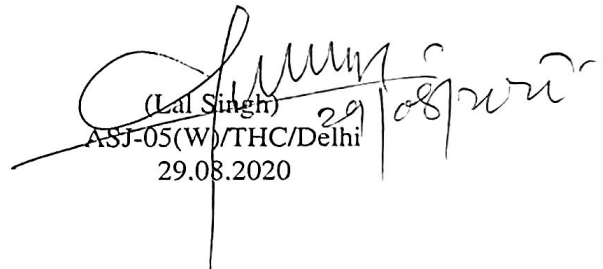
29.08.2020
2:30 PM

File is taken up again.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. S.P. Shukla, Ld. Counsel for the applicant/accused
alongwith surety Sunehra Singh through VC.

At this stage, Sh. Sunehra Singh has filed fresh FDR bearing
Account No.39615034321 for a sum of Rs.50,000/- drawn on State Bank of
India.

Let the said FDR be verified through IO/SHO/Chowki Incharge,
PP Tis Hazari Court, and report be filed till 3:30 P.M.


(Lal Singh)
ASJ-05(W)/THC/Delhi
29.08.2020

FIR No. 211/11
PS: Nihal Vihar
State Vs. Amarjeet Singh
u/s 302 IPC

29.08.2020

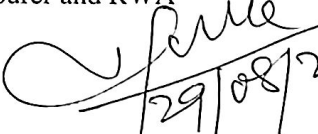
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Sh. S.P. Shukla, Ld. Counsel for the applicant/accused
alongwith surety Sunehra Singh through VC.

On 28.08.2020, Reader of the court has sent a copy of the order dated 27.08.2020, as passed by the Hon'ble High Court of Delhi in CRL. A. 453/19 titled as Amarjeet Singh Vs. State of NCT of Delhi, as received in the court on 28.08.2020, whereby the Hon'ble High Court has granted interim bail to the appellant/accused for a period of two weeks from the date of his release subject to furnishing the personal bail bond with one surety in the sum of Rs.50,000/- to the satisfaction of trial court concerned.

On 28.08.2020 surety has furnished the bail bond alongwith surety documents.

On 28.08.2020, this court has directed to IO/SHO concerned verify the bail bond/surety documents for today.

At this stage, reply/report dated 29.08.2020 Assistant Ahlmad has sent the reply/report dt.28.08.2020 of HC Surender Rawat No.845/OD, P.S. Nihal Vihar wherein it is mentioned that on receiving the bail bond he went to address mentioned in the bail bond i.e. RZ-26P/45E, Gali No.8, Indra Park Extn., Palam Colony, New Delhi-45 where surety Sunehra Singh S/o Chhattar Singh met him and told him that accused Amarjeet Singh is his son. It is also mentioned in the report/reply of HC Surender Rawat that voter ID card as annexed with bail bond was matched with the original and same was found genuine. It is further mentioned in the report/reply that statement of one neighbour and RWA



29/08/2020

President RC Rai also recorded. It is also mentioned in the report/reply that thereafter, he went to State Bank of India where copy of bank statement/pension slip was verified.

Alongwith the report/reply verified document of State Bank of India of Sunehra Singh, statement of President RAW R.C. Rai and statement of one Mahipal Singh and verified documents have been annexed.

At this stage, Ld. Counsel for the surety has submitted that FDR bearing Account No. 35728070085 in the name of surety Sunehra Singh S/o Chhattar Sing drawn on State Bank of India.

Let the same be verified through IO/SHO/Chowki Incharge, PP Tis Hazari Court, and report be filed till 2:30 P.M.


(Lal Singh) 29/08/2020
ASJ-05(W)/THC/Delhi
29.08.2020

FIR No.381/19
PS: Nihal Vihar
State Vs. Unknown
U/s 307 IPC

29.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the applicant.

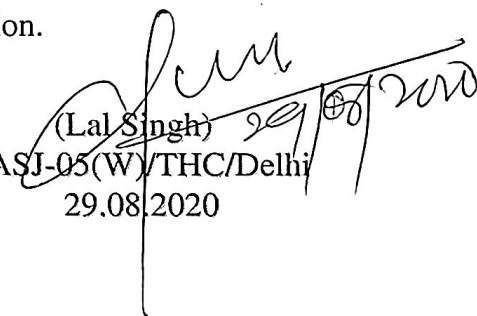
This application has been filed for releasing motorcycle bearing registration No. HR 79 0169 HERO SPLENDER PRO on superdari to the applicant.

None appeared for the applicant through VC.

On 28.08.2020 also similar application has been filed which is listed for 10.09.2020.

Hence, this application be also taken up on 10.09.2020.

Put up on 10.09.2020 for consideration.


(Lal Singh) 29/08/2020
ASJ-05(W)/THC/Delhi
29.08.2020

FIR No.760/14
PS: Uttam Nagar
State Vs. Vijay Prakash Gupta
U/s 498/304B/302/34 IPC

29.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. F.C. Giri, Ld. LAC for the applicant/accused through VC.

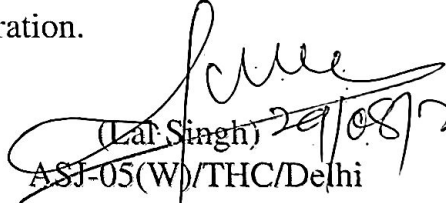
This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for consideration.

Fresh status report regarding the FIR No.370/14 P.S. Uttam Nagar, has been received on behalf of SI Govind Singh, P.S. Uttam Nagar.

Ld. LAC for the applicant/accused submits that the present application has been filed on behalf of the applicant/accused in terms of HPC guidelines.

Heard for some time.

Put up on 02.09.2020 for consideration.


(Lal Singh) 29/08/2020
ASJ-05(W)/THC/Delhi
29.08.2020

FIR No.133/17
PS: Punjabi Bagh
State Vs. Ashish
U/s 392/397/307/411/34 IPC

29.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. F.C. Giri, Ld. LAC for the applicant/accused through
VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail and same is listed today for consideration.

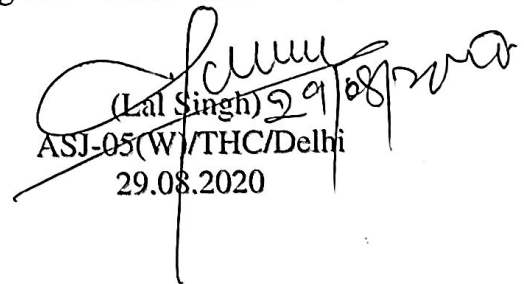
Fresh report dated 29.08.2020 has been received on behalf of Medical Officer I/C, Central Jail No.4, Tihar, Delhi through Dy. Superintendent, Central Jail No.4, Tihar, Delhi.

As per the report of Medical Officer I/C, Central Jail No.4, Tihar, Delhi, the applicant/accused is suffering from Hepatitis-C.

Let notice be issued to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 03.09.2020.

Notice be also issued to concerned jail superintendent to file report regarding custody period of applicant/accused, returnable for 03.09.2020.

Put up on 03.09.2020 alongwith main case file, for consideration.


(Lal Singh) 29/08/2020
ASJ-05(W)/THC/Delhi
29.08.2020

FIR No.372/18
PS: Nangloi
State Vs. Kamil Ahmad
U/s 498A/304B/34 IPC

29.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Abid Ahmad, Ld. Counsel for the applicant/accused
through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of
applicant/accused for extension of interim bail.

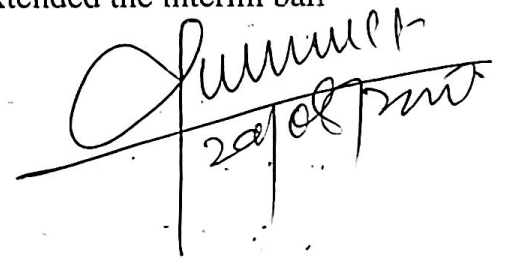
Ld. Counsel for the applicant/accused submits that the
applicant/accused was granted interim bail on 04.07.2020 by this court.

Copy of the said order has also been annexed alongwith the
application.

Perusal of application shows that alongwith application, copy
of order dated 04.07.2020, as passed by this court has also been annexed.

Vide order 04.07.2020 this court has granted interim bail for
45 days to the applicant/accused under the HPC guidelines.

At this stage, Ld. Counsel for the applicant/accused submits
that the Hon'ble High Court of Delhi vide order dated 04.08.2020 in W.P.
(C) NO. 3080/2020 **Court On Its Own Motion Vs. Govt. of NCT of
Delhi & Another**, in view of the recommendations of HPC dated
28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020, 20.06.2020
and 31.07.2020 and on the basis of orders in W.P. (C) No.2945/2020 titled
as Sobha Gupta & Ors. Vs. Union of India & Ors, extended the interim bail

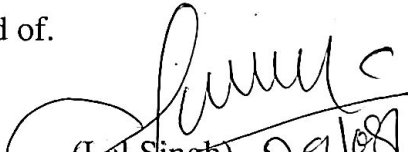
A handwritten signature in black ink, followed by the date '29/08/2020' written below it.

of UTPs for a period of 45 days from the date of their respective expiry of interim bail on the same terms & condition.

Ld. Counsel for the applicant/accused submits that since the Hon'ble High Court has already extended the interim bails as mentioned above and present applicant/accused is also covered under the above order of Hon'ble High Court of Delhi and hence, he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Application is accordingly disposed of.


(Lal Singh) 29/08/2020
ASI-05(W)/THC/Delhi
29.08.2020